

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

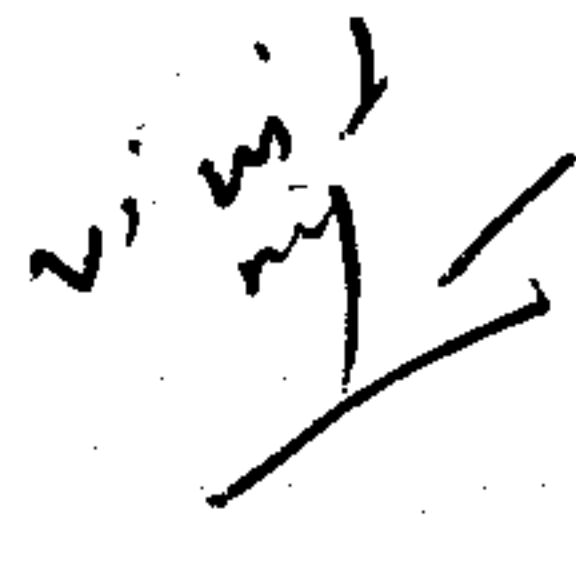
Co. Appeal No. 43/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018**

Name of the Company: **Irfan Mulkulaziz Pathan**
(Well-Flow Energy Pvt Ltd)
V/s.
ROC, Gujarat.

Section of the Companies Act: **Section 252(3) of the Companies Act, 2013**

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VINIT NAGAR	PCS	Petitioner	
2.				


ORDER


Learned PCS Mr. Vinit Nagar present for Appellant. None present for Respondent.

Appellant is directed to issue notice of date of hearing along with copy of petition on ROC and shall file proof of service.

ROC shall file its objections within 15 days from the service of notice.

List the matter on 19.03.2018.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 15th day of February, 2018.